

India dated the 12th April, 1969, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library See No. LT—825/69].

श्री जार्ज फरनेन्डीज : मैं जानना चाहता हूँ कि डब्ल्यू० एच० प्रो० के कांस्टीट्यूशन में क्या कोई ऐसी व्यवस्था है जिस से उस रिपोर्ट को हर एक मुल्क का प्रतिनिधि मण्डल अपने देश की पार्लियामेंट के सामने तत्काल पेश करे ? यह क्या मजाक हो रहा है कि एक साल के बाद इस रिपोर्ट को यहाँ पेश किया जा रहा है। मैं मंत्री जी से जानना चाहता हूँ कि क्या कोई ऐसी व्यवस्था डब्ल्यू० एच० प्रो० के कांस्टीट्यूशन में है कि जो प्रतिनिधि मंडल हर एक मुल्क का जाता है उसके लौटने के पश्चात् सम्मेलन की रिपोर्ट को पार्लियामेंट के सामने पेश करना है, या मेहरबानी कर के एक वर्ष के बाद मंत्री जी आज इस सदन में पेश कर रहे हैं ? इस का खुलासा करें।

DR. S. CHANDRASEKHAR : Sir, I am not aware of any rule wherein the World Health Organisation has said that that the report of the national delegations ought to be submitted within a particular time.

MR. SPEAKER : Even within one year.

DR. S. CHANDRASEKHAR : I am not aware of any such stipulation.

SHRI GEORGE FERNANDES : Why is it submitted so late ?

श्री रवि राय : यह देखिये मंत्री जी कहते हैं कि मालूम नहीं है। आप इस से संतुष्ट हैं ?

MR. SPEAKER : You yourself say that it was held in May, 1968.

They had come back. But even after one year, it has not been placed on the Table of the House.

DR. S. CHANDRASEKHAR : I am not aware of the reason for the delay. But it happens to be placed here now.

SOME HON. MEMBERS—Rose

MR. SPEAKER : I would ask the hon. Minister to let us know about it.

DR. S. CHANDRASEKHAR : I shall let the House know.

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION AND AUDIT REPORT THEREOF FOR 1967-68

SHRI JAGANATH RAO : Sir, on behalf of Dr. K. L. Rao I beg to lay on the Table a copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1967-68 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. see No. LT—826/69]

NOTIFICATION UNDER INCOMETAX, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table—

1. A copy of Notification Na. S. O. 1229 published in Gazette of India dated 25th March, 1969, containing corrigendum to S. O. 624 published in Gazette of India dated the 14th February, 1969, under section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT-827/69]
2. A copy each of Notification No. G. S. R. 920 to 922 published in Gazette of India dated the 3rd April, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library See No. LT-828/69]
3. A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
 - (i) G. S. R. 160 published in Gazette of India dated the 25th January, 1969, together with an explanatory memorandum.

[Shri P. C. Sethi]

(ii) G. S. R. 923 published in Gazette of India dated the 3rd April, 1969, together with an explanatory memorandum.

4. A statement showing reasons for delay in laying the Notification mentioned at (3) (i) above. [Placed in Library. See No. LT—829/69]

12.51 hrs.

MATTER UNDER RULE
ANNOUNCEMENT RE INDUSTRIAL
LICENSING POLICY

SHRI S. K. TAPURIAH (Pali) : Sir, I am sorry that I have to raise this subject. But I do not know how long this House can continue to be an idle spectator to the cavalier attitude of the Government and its merry trotting by-passing the privileges of this House. This short of attempt has been made by the Government to by-pass the House and to treat it with contempt in matters of policy and amendments thereto often in the past, and the Speaker, the Chair, on all those occasions has ruled that policy decisions and amendments thereto should first be announced in the House if the Parliament is sitting.

In this connection,—since it relates also to certain important subjects,—I refer to the industrial licensing policy—

MR. SPEAKER : That is excepted by everybody.

SHRI S. K. TAPURIAH : Yes, there is reason for my raising it. (*Interruption*) From the working of this Government during the last two years that I have been here, I can say that the Minister in his reply would say that this was not a policy decision but it is a change of rule in the industrial licensing policy. And that is why I wanted to protect myself and I proceed to quote the position in regard to this matter. The *Practice and Procedure of Parliament* by Kaul and Shakhder says :

“In order to keep the House informed about matters of public importance or to state the Government’s policy, in regard to a matter of topical interest...”

This industrial licensing policy is also a matter of topical interest—and

“In order that the House may come to know at the earliest opportunity about all serious occurrences, a convention is being followed that Ministers make statements in the House regarding such occurrences *suo motu*.”

In continues to say :

“It has also been held that policy statements should first be made on the floor of the House, when the House is in session, before releasing them to the Press or the public.”

You were pleased to say a few minutes back that everybody knows this. But during the last two or three months of the working of this Government, you will see that apparently they have not been following this convention. Just now, the Plan was mentioned. We do not know why it was not placed or could not be placed on the Table of the House ; we read that it was being discussed in the National Development Council. We do not know why it could not be placed here before. The NDC had discussed it earlier. Similarly, in the matter of the industrial licensing policy—

SHRI NATH PAI (Rajapur) : What is the *locus standi* of the NDC ?

SHRI S. K. TAPURIAH : Similarly, we read in the papers sometime back that the Government had taken a decision on cement decontrol and it was only after 10 days of that decision did the Minister place it on the Table of this House. It was a month back, probably, when at the meeting of the Congress Parliamentary Party, Dr. Ram Subhag Singh had announced certain concessions and extensions of amenities while the House on that particular day was discussing the demands of the Railway Ministry. Even this morning, we have sent you a telegramme in which it has been mentioned as to how Dr. Ram Subhag Singh has made certain announcements regarding the railway extension programme in Banaskantha where an election campaign is going on now.